

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 854, 856, 857 OF 2018 IN  
DFR NO. 1585 OF 2018**

**Dated: 1<sup>st</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Adani Green Energy (Uttar Pradesh) Ltd. .... Appellant(s)**

**Versus**

**Uttar Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain  
Mr. Vishvendra Tomar

Counsel for the Respondent (s) : Mr. C.K. Rai  
Mr. Sachin Dubey for R-1  
  
Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-2  
  
Mr. Sunil Kumar Rai  
Mr. Puneet Chandra for R-4

**ORDER**

**IA NO. 854 of 2018 – (App. for Condonation of Delay)  
IA NO. 856 of 2018 – (App. for waiver of court fee)  
IA NO. 857 of 2018 – (App. for permission to file one appeal)**

Learned Counsel, Mr. Sunil Kumar Rai accepts notice on behalf of Respondent No.4 and seeks time to file reply in IA NO.854 of 2018 & 857 of 2018.

Submission made by learned counsel appearing for the Respondent No.4, as stated above, is placed on record.

List the matter on **11.10.2018** to enable the learned counsel appearing for the Respondent No.4 to do the needful.

**(S.D. Dubey)**  
**Technical Member**  
Pr/js

**(Justice N. K. Patil)**  
**Judicial Member**